

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष महोदय, वर्तमान सरकार का यह संकल्प है कि पुरानी भूलों को न केवल न दोहराया जायेगा, बल्कि उन्हें ठीक करने की कोशिश की जायेगी। नई भूलें करने का तो सवाल ही पैदा नहीं होता।

माननीय सदस्य ने यह भी पूछा कि श्री दलाई लामा यहां आये थे, प्रधान मंत्री को मिले थे, इस पर चीन ने विरोध प्रकट किया। हमने उनको विरोध का उत्तर दे दिया है। दलाई लामा भारत में हमारी इच्छा से निवास करने हैं और भारत में तिब्बती संस्कृति को सुरक्षित रखने के लिये जो कुछ संभव हो सकता है, किया गया है। प्रधान मंत्री से उनकी मुलाकात शिष्टाचार की मुलाकात थी और उस पर चीन को किसी प्रकार का विरोध प्रकट करना नहीं चाहिये।

पता नहीं, माननीय सदस्य को यह कहां से मालूम हुआ कि फरका के बारे में भी चीन हस्तक्षेप कर रहा है। फरका के प्रश्न को हमने द्वि-पक्षीय वार्ता के आधार पर बंगला देश और भारत के बीच में हल किया है, हमने किसी तीसरी ताकत को उसमें आने नहीं दिया है।

**MR. SPEAKER:** You wanted to make a statement, Mr. Vajpayee.

**SHRI ATAL BIHARI VAJPAYEE:** May I request the Congress men not to go by Press Reports. I will be the last person to equate the Congress with Anand Marg.

**HON MEMBERS:** Agreed.

13.03 hrs.

*The Lok Sabha adjourned for Lunch till Five minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after lunch at twelve minutes past fourteen of the clock.*

[SHRI TRIDIB CHAUDHURI in the Chair]

# **PUBLIC ACCOUNTS COMMITTEE THIRD REPORT**

**SHRI KANWAR LAL GUPTA** (Delhi Sadar): I beg to present the Third Report of the Public Accounts Committee on Paragraphs 11 and 43 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

## **ELECTION TO COMMITTEES (i) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE**

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA):** Sir, on behalf of Dr. Pratap Chandra Chunder I beg to move the follownig:—

"That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1978."

**MR. CHAIRMAN:** The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of Regulations of the Institute, the members of this House do proceed to elect, in such man-

[Mr. Chairman]

ner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1978."

*The motion was adopted*

(ii) TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, I beg to move the following:—

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953 read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shrimati Renuka Devi Barkataki resigned."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953 read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shrimati Renuka Devi Barkataki resigned."

*The motion was adopted.*

14.14 hrs.

#### MATTERS UNDER RULE 377

- (i) REPORTED CIRCULAR OF MAHARASHTRA GOVERNMENT ABOUT CHARACTER VERIFICATION OF CANDIDATES BELONG-

ING TO CPI(M) AND MARXIST LENINIST BEFORE APPOINTMENT IN GOVERNMENT SERVICE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, again a very disturbing circular has come in my hands. It is marked 'secret'. The subject written on that is: Infiltration in the State Machinery—Government of Maharashtra, Irrigation Department circular No. MIS-1077/1244-(161)/77-E(3) dated 23rd September, 1977. I will read out the important portions:

"It has been brought to the notice of the State Government that their Ministry of Home Affairs/Grih Mantralaya have observed that the Communist Party of India (Marxist) has mentioned to take an increasing interest in infiltration into the State machinery, particularly, the armed forces and the police."

"The Northern Zonal Committee of the Unity of Centre of Communist Revolutionaries of India (Marxist-Leninist), a Naxalite Organisation also came to notice for directing its cadres to form secret cells in the army and enlist soldiers for a revolutionary struggle."

In the last but one paragraph, it says:

"All the Heads of Department are, therefore directed to note the above observations and to take appropriate preventive and remedial action in the matter at all levels. Further, the acceptance of the prospective candidates should be got discreetly and verified by the police authorities before issue of appointment orders."

"To All Heads of Department, & Officers under Irrigation Department, Mantralaya, Bombay...."

The complete list is before me.

This is a very serious matter because it has been directed against two political parties which have legal existence and are not banned organisations. Therefore, these directions and